

FIR No. 31/20

PS Moti Nagar

U/s 392/411/34 IPC & 27/54/59 Arms Act

State Vs. Asif Ali @ Fahim

03.10.2020

Present: Ld. APP for the State.

Sh. Deepanshu Chugh Ld. Counsel for accused with surety.


Vide order dt. 21.08.2020, Sh. Abhinav Pandey , Ld.MM-04, West District has granted bail to accused Asif Ali @ Fahim subject to furnishing of personal and surety bonds to tune of Rs.20,000/- each. In terms of said order bailbond furnished and accepted. Original documents of surety seen and returned. Copy thereof retained on record. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record and sent to concerned court.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.


(Deepika Thakran)

Duty MM/West/THC/Delhi

03.10.2020

FIR No. 102/20

PS Paschim Vihar West

U/s 392/411/34 IPC

State Vs. Abid

03.10.2020

Present: Ld. APP for the State.

Ld. Counsel for accused with surety Arif in person.

Vide order dt. 29.09.2020, Sh. Manish Gupta, Ld.ASJ-04, West District has granted bail to accused Abid subject to furnishing of personal and surety bonds to tune of Rs.20,000/- each. In terms of said order bailbond furnished and accepted. Original documents of surety seen and returned. Copy thereof retained on record. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record and sent to concerned court.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.


(Deepika Thakran)

Duty MM/West/THC/Delhi

03.10.2020

FIR No. 19/20

PS Ranjit Nagar

03.10.2020

Present: Ld. APP for the State.

IO ASI Ramesh Chand in person.

Suspects namely Gyan Singh, Banty, Rahul and Aakash @
Monu are present in person with Ld. Counsel Sh. Ajesh Sharma.

Vakalatnamas are filed on behalf of suspects.

**This is the application filed by the IO for conducting
Lie Detective Test of the suspected persons before Ld. ACMM,
West, which is marked to the undersigned today i.e.
03.10.2020**

Heard. Record perused.

The suspects are duly represented by a lawyer. They have been clearly told the physical, emotional and legal implications of the Lie Detector Test and all of them vide their separate statement placed on record has volunteered for the aforesaid test without any fear, force and coercion and after understanding the implications of the Lie Detector Test. They have been further told in clear terms that the statement made shall not be a "confessional" statement to the Magistrate but will have the status of statement made to the police.

In view of above, the application is allowed. The Lie Detector Test be conducted by an Independent Agency such as hospital etc and be conducted in the presence of their lawyer and also the full medical and factual narration of the manner of the information received must be taken on record. The IO is hereby directed to intimate the date, place and time of the aforesaid Test to the suspected persons well in advance.


3.10.20

Application stands disposed of.

Let a copy of the order be given dasti to the IO.

Record be sent back to concerned court.


(Deepika Thakran) 3.10.20

Duty MM/West/THC/Delhi

03.10.2020

FIR No. 40/20

PS Anand Parbat

U/s 363 /366/376 IPC & 6 POCSO Act

State Vs. Ravi Kumar

03.10.2020

5.10 p.m.

Present: Ld. APP for the State.

IO SI Sadhna is present.


Accused produced after fresh arrest on 02.10.2020

An application seeking 14 days Judicial Custody of accused has been moved by the IO .

Heard. Record perused. MLC of accused seen and no fresh injury found.

Considering the grounds mentioned in the application and after bestowing my thoughtful consideration over the nature and gravity of the offence this court is satisfied with the arrest of accused and accused is hereby remanded to 14 days judicial custody.

Accused be produced before the court of Ld. Special Judge on 16.10.20. Copy of order be given dasti to IO.


(Deepika Thakran)

Duty MM/West/THC/Delhi

03.10.2020

FIR No. 595/20
PS Rajouri Garden
State Vs. Vikram etc.

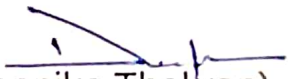
03.10.2020

Present: Ld. APP for the State.

IO ASI Devender Kumar in person.

Progress and status report filed by IO. IO submits that statement U/s 164 Cr.PC has been recorded and he is recording the statement of witnesses. In view of the status report so filed, IO is further directed to ensure that investigation be completed in timely manner and accordingly application stands disposed of.

Be tagged with chargesheet as and when filed.


(Deepika Thakran)

Duty MM/West/THC/Delhi

03.10.2020

FIR No.579/20

PS Moti Nagar

U/s 25 Arms Act 1959

State Vs. Sonu 

03.10.2020

Present: Ld. APP for the State.

Sh. M. Yusuf Ld. Counsel for accused with surety.



Vide order dt.30.09.2020, Sh. Abhinav Pandey, Ld. MM-04, West District has granted bail to accused Sonu @ Refer @Sadre subject to furnishing of personal and surety bonds to tune of Rs.10,000/- each. As per verification report the address of the surety so furnished stands verified and it is mentioned that she is residing on the said address alongwith her family since last 13-14 years however the documents i.e. solvency proof could not be verified due to 02.10.2020 being gazetted holiday. Original Kisan Vikas Patra seen and returned. In compliance of said order the said bail bonds are furnished and accepted. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court. However it is clarified that in the event of any deficiency in the solvency proof the accused is liable to be arrested again if fresh solvency proof of surety or fresh surety is not furnished. IO is directed to file fresh verification report qua the same before the concerned court within a week.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record and sent to concerned court.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.



3/10/20


(Deepika Thakran)

Duty MM/West/THC/Delhi

03.10.2020

FIR No. 353/20

PS Kirti Nagar

U/s 356/379/411/34 IPC

State Vs. Kasim @ Sahil

03.10.2020

Present: Ld. APP for the State.

Ld. Counsel for accused with surety.

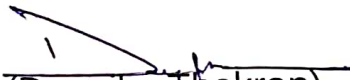
Vide order dt. 01.10.2020, Sh. Samar Vishal , Ld.ASJ-08, West District has granted bail to accused Kasim @ Sahil subject to furnishing of personal and surety bonds to tune of Rs.20,000/- each. In terms of said order bailbond furnished and accepted. Original documents of surety seen and FDR of surety retained on record. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record and sent to concerned court.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.


(Deepika Thakran)

Duty MM/West/THC/Delhi

03.10.2020

FIR No. 748/20

PS Rajouri Garden

U/s 392/427/34 IPC

State Vs. Ankit

03.10.2020

Present: Ld. APP for the State.

Ld. Counsel for accused with surety.

Vide order dt. 21.08.2020, undersigned has discharged the accused Ankit being Jail duty MM subject to furnishing of personal and surety bonds to tune of Rs.5,000/- each. In terms of said order bailbond furnished however solvency proof is not adequate. Original ID of surety seen and returned. Batter solvency be furnished before the concerned court as prayed within a week from today.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

The present record be tagged with the application for record and sent to concerned court.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.


(Deepika Thakran)

Duty MM/West/THC/Delhi

03.10.2020